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Separate paging is given to this part in order that it may be filed
as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

JAMMU AND KASHMIR LEGISLATIVE ASSEMBLY
SECRETARIAT, SRINAGAR.

Under Rule 64 of the Rules of Procedure and Conduct of Business in the Jammu and Kashmir Legislative Assembly, the following Bill together with the Statement of Objects and Reasons, is published in an extraordinary issue of the Official Gazette.

By order of the Hon'ble Speaker.

Sd/-

MANOJ KUMAR PANDIT,
Secretary.

THE JAMMU AND KASHMIR MUNICIPAL (AMENDMENT)

BILL, 2026

[L. A. Bill No. 10 of 2026]

A Bill to amend the Jammu and Kashmir Municipal Act, 2000.

Be it enacted by the Legislature in the Seventy-seventh Year of the Republic of India as follows :—

1. **Short title and commencement.**—(1) This Act may be called the Jammu and Kashmir Municipal (Amendment) Act, 2026.

(2). It shall come into force from the date of its publication in the Official Gazette.

2. **Amendment of section 10, Act No. XX of 2000.**—In section 10 of the Jammu and Kashmir Municipal Act, 2000 :—

(i) In sub-section (1), in clause (i), for the figure and words, “05 members” the figure and words, “07 members” shall be substituted.

(ii) In sub-section (2), the words “State Election Commission” shall be omitted.

STATEMENT OF OBJECTS AND REASONS

The Jammu and Kashmir Municipal Act, 2000 contains certain inconsistencies in Section 10 regarding the minimum number of elected members in Municipal Bodies vis-a-vis the population-based criteria prescribed therein. Section 10 (1) provides that the number of elected members of a Municipal Body shall not be less than seven, whereas the table below Section 10 provides for five members for Municipal Committees/Councils having a population of 5,000, thereby creating an inconsistency.

Further, Section 282 of the Act vests the State Election Commission with the superintendence, direction and control of the preparation of electoral rolls, determination of wards, reservation and allotment of seats and conduct of elections to Municipalities. However, Section 10 (2) also refers to the State Election Commission as an authority which may be authorized by the Government for division and determination of Municipal Areas into wards.

It is, therefore, proposed to amend Section 10 so as to harmonize the minimum number of elected members with the population-based criteria and to omit the reference to the State Election Commission from sub-section (2), thereby removing the inconsistency and providing for clearer allocation of authority in the matter of ward determination.

CHIEF MINISTER
In-charge
Housing & Urban Development,
Department.